

List the matter on 03.04.2018 for arguments awaiting reply/objections, if any, from the creditors and response of the Regional Director. The Regional Director shall file his reply/clarifications in the shape of affidavit at least a week before the date fixed.

Learned counsel for the petitioner submits that the order dated 15.09.2017 *inter alia* contains the following sentence:

“The learned counsel for the petitioner submits that there is no Regulatory Authority, this being a listed company.”

After hearing both the parties, it is found that this is an unlisted company. So the above sentence in the said order be read as under:-

“The learned counsel for the petitioner submits that there is no Regulatory Authority, this being an unlisted company.”

The Registry shall make necessary correction to this effect in the order dated 15.09.2017.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Singh)
Member (Technical)

March 01, 2018.
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